

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 129/MP/2012

Subject: Approval under Central Electricity Regulatory Commission Grant of Regulatory Approval for execution of Inter-State Transmission (Grant of Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with Central Electricity Regulatory Commission Grant of Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter-State transmission system and related matters), Regulations, 2009 for grant of Regulatory Approval for execution of Unified Real time Dynamic State Measurements (URTDSM) Scheme.

Date of hearing: 9.4.2013

Coram: Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Ltd., Gurgaon

Respondent: Bihar State Electricity Board and 52 other State Transmissions Utility

Parties Present: Shri Y.K. Sehgal, PGCIL
Shri Subir Sen, PGCIL
Shri Sanjeev Singh, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri S.Vallinayagam, TANTRANSCO

The petitioner, Power Grid Corporation of India has filed this petition for grant of regulatory approval for the Unified Real Time Dynamic State Measurements (URTDSM) (hereinafter referred to as the 'proposed scheme').

2. The representative of the petitioner submitted that as per the Commission's direction, proposed scheme was discussed in the RPC's and was agreed to by the constituents.

3. Learned counsel for the BRPL submitted the regulatory approval can be provided under the Central Electricity Regulatory Commission Grant of Regulatory Approval for execution of Inter-State Transmission (Grant of Transmission Scheme to Central Transmission Utility) Regulations, 2010 for expansion of transmission line and not for the improving the grid parameters, which is responsibility of system operator. However, the proposal of the petitioner will be agreeable by the respondent if the petitioner agrees to a 100% performance level of its transmission network with the condition to decrease @ 1% of equity for each percentage point of decrease from 100% of availability.

4. Learned counsel for the TANTRANSCO requested for one week time to file its reply, which was allowed.

5. After hearing the parties present, the Commission reserved order in the petition.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**